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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

.....

T.A. No. 1417 of 1987
(W.P. No. 6148 of 1984)

Central Railway Mazdoor Sangh, Jhansi,
through its Divisional Secretary and others ... Applicants.

Versus

Union of India and others Respondents.

Hon'ble Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. A.B. Gorthi, Member (A)

(By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

The applicants who were appointed as Casual Labour in the year 1968 and were continued to work since 1977 and thereafter approached to the Tribunal alleging that they have attained the Temporary Status and for various reasons their services are being terminated without complying with the provisions of the Industrial Disputes Act, ^{as much} ~~as~~ 250 juniors were retained in service.

2. In the counter it has been stated that the applicants did not become regular employes. The applicants Nos. 2 to 29 were working as Monthly Rated Casual Labour on work charged post which were sanctioned month by month and subsequently the sanction of the work charged post was received from higher authority, the monthly rated casual labour are allowed to continue. Meaning thereby, the services of the applicants were not terminated.

3. In the result, the application as it was filed before this Tribunal has become infructuous. It is accordingly dismissed as infructuous with the observations that the applicants case shall be considered in accordance with law, taking into consideration the due seniority among the casual labour and the number of years they worked as well as the benefit ~~the benefit~~ to which they are entitled to.

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under the Railway Establishment Manual as well as
Industrial Disputes Act. The application is disposed of
with the above terms without any order as to costs.

Member (A)
Member (A)

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Vice-Chairman

Dated: 25.11.1991
(n.u.)